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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 995/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017

NAME OF THE PARTIES: Religare Finest Ltd.  
V/s.  
Videsh Coal Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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**ORDER**

**TCP No.995/I&BP/NCLT/MB/MAH/2017**

None present from the petitioner side. Since the form required to be filed as mentioned under Notification dated 29.6.2017 has not been filed, the Petition is hereby abated, giving liberty to the Petitioner as mentioned under Notification dated 29.6.2017.

**Sd/-**

V. NALLASENAPATHY  
Member(Technical)

**Sd/-**

B. S. V. PRAKASH KUMAR  
Member (Judicial)